

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-65/2005/471/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
Smti Malaya Deb,  
Principal Judge,  
Family Court, Cachar, Silchar

Dated Guwahati, the 20<sup>th</sup> January, 2020.

Sub:- **Casual leave.**  
Ref:- Your letter No. FC/Sil/2020/25 dtd. 17.01.2020.

Madam,

With reference to the above, I am directed to inform you that, your prayer for casual leave for 2 (two) days on 21.01.2020 and 22.01.2020 along with station leave permission from the evening of 20.01.2020 till the morning of 24.01.2020, has been granted/rejected. The Counsellor, Family Court, Cachar, Silchar will remain in charge of your Court and office in your absence.

Yours faithfully,

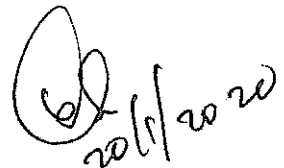
sd/-

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-65/2005/472/A, dated 20.1.20

Copy to

1. The Systems Analyst, Gauhati High Court.



**JT. REGISTRAR (VIGILANCE)**

Rdas